

**IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI**

SUNDAY, THE ELEVENTH DAY OF APRIL, TWO THOUSAND AND TWENTY ONE

**:PRESENT:**

**THE HONOURABLE SRI JUSTICE M. VENKATA RAMANA**

I.A. No. 1 of 2021

IN

W.P.(SR) No. 11938 of 2021



**Between :-**

Bommidi Ramesh, S/o. Bommidi Appalanaidu, aged 43 years,  
R/o. D.No. 58-25-4, Gavaraveedhi, Near GVMC School,  
Butchirajupalem, Gopalapatnam (Rural), Visakhapatnam.

...Petitioner

(Petitioner in W.P(SR).No. 11938 OF 2021  
on the file of High Court)

**AND**

- 1.The State of Andhra Pradesh, Rep. by its Principal Secretary,  
Municipal Administration & Urban Development (M) Department,  
Secretariat, Velagapudi, Amaravati, Andhra Pradesh.
- 2.The Greater Visakhapatnam Municipal Corporation, Rep. by its Commissioner,  
Visakhapatnam.
- 3.Assistant City Planner, Zone-IV, (New Zone-VIII), GVMC, Visakhapatnam.
- 4.Town Planning Supervisor, Zone-VI, GVMC, Visakhapatnam.

...Respondents

(Respondents in-do-)

**Counsel for the Petitioner : Ms. S. PRANATHI**  
**Counsel for the Respondent No. 1 : G.P. FOR MUNICIPAL ADMINISTRATION**  
**Counsel for the Respondent Nos.2 to 4 : SRI S. LAKSHMI NARAYANA REDDY-SC**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of W.P., the High Court may be pleased to direct the respondents not to interfere with the possession and enjoyment of the petitioner including the demolition of the building bearing D.No.4-190, Vidya Nagar, Gopalapatnam Village, Visakhapatnam, pending disposal of W.P(SR). No. 11938 of 2021, on the file of the High Court.

The court while directing issue of notice to the Respondents herein to show cause as to why this application should not be complied with, made the following order.(The receipt of this order will be deemed to be the receipt of notice in the case).

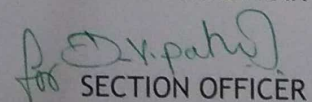
**ORDER :-**

“In the circumstances on account of continuous Holidays from 10.4.2021 to 14.4.2021 respondent Nos.2 to 4 shall not interfere with the possession and enjoyment of the property claimed by the petitioner viz., the building bearing Door No.4-188/1, Vidya Nagar, Gopalapatnam Village, Visakhapatnam either by way of demolition or otherwise till 15.4.2021. In the meantime, the petitioner is directed not to make any construction in the property.

Sri S.Lakshmi Narayana Reddy, learned Standing Counsel for respondent Nos.2 to 4 undertakes to intimate these respondents this order.”

//TRUE COPY//

ASSISTANT REGISTRAR

  
SECTION OFFICER

Contd.2....

To

1. The Principal Secretary, Municipal Administration & Urban Development (M) Department, State of Andhra Pradesh, Secretariat, Velagapudi, Amaravati, Andhra Pradesh.
2. The Commissioner, Greater Visakhapatnam Municipal Corporation, Visakhapatnam.
3. The Assistant City Planner, Zone-IV, (New Zone-VIII), GVMC, Visakhapatnam.
4. The Town Planning Supervisor, Zone-VI, GVMC, Visakhapatnam.  
(Addressee Nos. 1 to 4 by RPAD)
5. Two CCs to the G.P. for Municipal Administration, High Court of A.P., at Amaravati(OUT)
6. One CC to Ms. Pranathi, Advocate(OPUC)
7. One CC to Sri S. Lakshmi Narayana Reddy, Advocate(OPUC)
8. One spare copy.

TKK



HIGH COURT

MVR.J



DT.11-04-2021.

ORDER

I.A.No.1 of 2021  
IN  
W.P(SR).No. 11938 of 2021

INTERIM DIRECTION